

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/ 00058/2020  
IN  
ORIGINAL APPLICATION NO.487/2018**

**DATED THIS THE 15<sup>H</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

K. Sheik Abdul Kareem  
Chief Accounts Officer Customs (Retired),  
Aged about 63 years,  
Door No.4-57/8, "N.N. Cottage",  
Sharada Nagar, 2<sup>nd</sup> Cross,  
Madoor,  
Post Kotekar-575 022,  
Mangalore(Tq)  
Dakshina Kannada District. ....Petitioner

(By Shri K. Hanifa)

Vs.

1. Sri Ajay Bhushan Pandey, IAS,  
Secretary,  
Union of India,  
Department of Revenue,  
North Block, New Delhi – 110 001.

2. Sri Ajay Bhushan Pandey, IAS  
Secretary,  
Ministry of Finance,  
Department of Revenue,  
Central Board of Excise & Customs,  
New Delhi – 110 001.

3. Sri D.P. Nagendra Kumar,  
Principal Chief Commissioner of Central Tax,  
Bangalore Zone,  
P.B. No.5400,

Central Revenues Building,  
Queens Road,  
Bangalore – 560 001.

4.Sri D.P. Nagendra Kumar,  
Incharge,  
Commissioner of Central Tax,  
Bangalore Zone,  
P.B. No.5400,  
Central Revenues Building,  
Queens Road,  
Bangalore – 560 001. ...Respondents

(By Shri M.V. Rao, Counsel for Respondents)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri M.V. Rao, learned counsel representing the respondents stated that the order dated 11.12.2019 passed by this Tribunal has become the subject matter of challenge before the Hon'ble High Court of Karnataka at Bangalore in W.P. No.11831/2020 and an interim order of stay has also been passed by the Hon'ble High Court in the said Writ Petition on 22.10.2020.

2. The fact as stated by Shri Rao has not been disputed by Shri K. Hanifa, learned counsel representing the petitioner.

3. Accordingly, the Contempt Petition is disposed of as having been rendered infructuous.

4. However, the petitioner shall be at liberty to get the Contempt Petition revived in the eventuality of dismissal of Writ Petition by the Hon'ble High Court of Karnataka.

5. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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